

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1841/2018

New Delhi, this the 10<sup>th</sup> day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Mrs. Sunanda, Aged- 45 years,  
W/o Sh. Rajesh Malik,  
Working as Grade-II (DASS),  
Department of Training & Technical Education,  
Muni Maya Ram Marg,  
Pitampura, Delhi.  
R/o 247, Swastik Kunj, Sector-13,  
Rohini, New Delhi. .. Applicant

(By Advocate: Shri Yogesh Sharma)

**Versus**

1. Govt. of NCT of Delhi through  
The Chief Secretary,  
Delhi Secretariat, Players Building,  
I.P. Estate, New Delhi-2
2. The Principal Secretary (Service),  
Govt. of NCT of Delhi  
Delhi Secretariat, Players Building,  
I.P. Estate, New Delhi-2
3. The Secretary,  
(Technical Education),  
Department of Training & Technical Education,  
Govt. of NCT of Delhi,  
Muni Maya Ram Marg,  
Pitampura, Delhi-88 .. Respondents

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, a Grade-II DASS Officer, filed the O.A. seeking the following relief(s):

- "(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of respondents not opening the sealed cover of the promotion of the applicant to the post of Grade-I (DASS) and not considering the applicant for her promotion is totally illegal, arbitrary and against the Govt. of India instructions and consequently pass an order directing the respondents to do consider and to promote the applicant to the post of Grade-I (DASS) from the date of promotion of her Junior persons and batch mates i.e. from 2008 with all the consequential benefits including the arrears of difference of pay and allowances with interest.
- (ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation."

3. It is submitted that the applicant made number of representations vide Annexure A/1 (colly.) ventilating her grievance to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A/1 (colly.)

representations of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 60 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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